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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judi.)

IN THE . CENTRAL ADMINISTRATIVE TRIBUNAL ONDER SHEET. (FORM NO. 4) ONDER SHEET.

APPLICATION NO. 301/2000 Applicant(s) Sie Nripen Dexa

dvocate for Respondent(S) . C. S.L.

Notes of the Registry

DATE

7.9.00

Present: The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

Héard Mr B.Malakar, learned counsel for the applicant.

Application is admitted. Issue usual notice. Call for the records.

List on 13.11.2000 for written statement and further order.

.Heard Mr Malakar on the interim prayer. Also heard Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents. Issue notice to show cause as to why the interim order as prayed for shall not be granted. Returnable by 13.11.2000. Meanwhile the departmental proceeding initiated against the applican shall remain suspended till 13.11.2000.

Vice-Chairman

gals application is a form and within time ** F. of Re 和#

innostied viuk 911 No 501-924

J . 500 26-5-2000

Ships Lecured Motion preferred and Sent to D/s. No 1 loss vide DINO

Written statement has been filed is ready for hearing.

List on 6.3.2001 for hearing. In the meantime the applicant may file rejoinde if so advised.

Mamo of appearance Yes hiled by

6.12.00

Heard Mr.B. Malakar, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. Central Govt Standing Counsel for the respondents.

It appears that the matter has been brought at the instance of the applicant. Mr. Malakar has stated positive that though the order dated 13/11.00 in the order sheet rightly-pointed out some mistakes in the order wherein it was recorded that the written state——ment has been filed in fact, written statement is yet to be filed and the case is listed for hearing on 6.3.2001.

In the meantime, the respondents may file written statement within four weeks from today and the applicant may submit rejoinder within two weeks there-

Meanwhile, the order dated 27.9.2000 is extended until further orders.

List on 18.1.2001 for further orders.

Wico_Chairman

6.12.2000

Oecles Commiscated

5 the Karties Coursel

Heard Mr.B. Malakar, learned counsel for the applicant and also Mr.A. Deb Roy, learned Sr. Central Govt Standing Counsel for the respondents.

It appears that the matter has been brought at the instance of the applicant. Mr. Malakar has pointed out that in the order sheet dated 13.11.2000 contains some mistakes, wherein it was recorded that the written statement has been filed though in fact, written statement is yet to be filed and the case. is listed for hearing on 6.3.2001.

In the meantime, the respondents may file written statement within four weeks from today and the applicant may submit rejounder within two weeks therefrom.

Meanwhile, the order dated 27.9.2000 is extended until further orders.

List on 6.3.2001 for hearing.

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OA 301/2000

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Notes of the Registry	Date	Order of the Tribunal
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		also prays for time
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Worther Statement		Tix on 19.6.01.
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18.6.01	19.6.01	On the request of Mr-G.B.Das holdin
•		brief of Mr B.Malakar, learned counsel
		for the applicant the case is adjourne
worthen Statement has		for the day.
seen blech		List on 11.7.2001 for hearing.
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107.01		Member Vice-Chairm
		Member Vice-Chairm
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Carrier in the house	e	sel for the applicant and Mr.A.Deb Roy.
has been dent to	25	learned sr.C.G.s.C. for the respondents
thee for issump 1	٤	Judgment delivered in open court
and to 12 Applia	<u>e</u> .	kept is separate sheets. The application is allowed in te
as well as to the		ms of the order. No order as to costs.
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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 301 of 2000.

Date of Decision. 11.7.2001.

Shri Nripen Deka Petitioner(S)

- Hr. B. Malakar Advocate for the Petitioner(s)

__ Union of India & Others ____ Respondent(-)

Mr. A. Deb Roy, Sr. C.G.S.C. Advocate for the Respondent(s)

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.
THE HON'BLE MR. K.K.SHARMA, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair ccpy of the Judgment ?
- 4. Whether the Judgment is to be circulated to the other Benches

Judgment delivered by Hon'ble : Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH Original Application No.301 of 2000.

Date of Order: This is the 11th Day of July. 2001.

HON'BLE MR.JUSTICE D.N.CHOWDHURY, VICE+CHAIRMAN.
HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER.

Shri Nripen Deka.
Telegraph Man (O).
Office of the Chief Telegraph Office.
Guwahati Branch.
Guwahati.
. . . Applicant.

By Advocate Mr.B.Malakar.

- Vs -
- The Union of India represented by the Chief General Manager, Assam Telegraph Circle, Guwahati.
- The Divisional Engineer,
 C.T.O., Guwahati.

. Respondents.

By Mr.A.Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J. (V.C.):

This is an application under Section 19 of the Administrative Tribunals Act, 1985, assailing the legitimacy of the denovo proceeding initiated by the respondent No.2 in the following circumstances.

The applicant, at the relevant time, was working as a Telegraph man in Central Telegraph Office, Guwahati. with

He was served/a memorandum of charges dated 30.7.1999

for allegedly not delivering three telegrams on different date; to the addressees though it was shown that he had delivered the telegrams in question. He was accordingly charged with violation of Rule 3 (1), (11) and (111) of

CCS, CCA Conduct Rules, 1964. The charge was enquired into through an Enquiry Officer. After conclusion of the enquiry the Enquiry Officer submitted the Enquiry Report dated 19.5.2000/12.6.2000 exonerating the applicant from the charges. The S.D.E. (Admn.), CTO, Guwahati by his communication dated 20.8.2000 submitted a report to the Divisional Engineer-cum-Disciplinary Authority informing the Disciplinary Authority that the S.D.E. (Admn) did not agree with the report of the Enquiry Officer as the same was defective in his opinion. According to the S.D.E. (Admn), the applicant was to be punished so therefore he forwarded all the connected records to the Disciplinary Authority for necessary action. The Disciplinary Authority, in consequence issued a fresh memorandum dated 11.8.2000 and the applicant was served with a memo of charges and the respondents accordingly sought to hold a denovo enquiry on the charges from which the applicant was exonerated. Hence, this application.

applicant, assailing the impugned action for denovo enquiry of the respondents, has submitted that the said action is arbitrary and discriminatory and therefore violative of Article 14 and 16 of the Constitution. The learned counsel for the applicant submitted that the charges were enquired into by a duly appointed Enquiry Officer and on evaluation of the materials on records the Enquiry Officer submitted the Enquiry Report. It was for the Disciplinary Authority to consider the said report and accept or reject the same. In the instant case the Disciplinary Authority mechanically acted on the note of the S.D.E (Admn) without

applying its mind. The learned counsel submitted that on the face of the materials on records there was no justification in initiating a denovo enquiry against the applicant on the same charges on which the enquiry has been held.

Mr.A.Deb Roy, learned Sr.C.G.S.C. appearing 4. on behalf of the respondents submitted that the Disciplinary Authority not being satisfied with the Enquiry Officer only, initiated the proceeding providing opportunity to the applicant to vindicate his stand. Mr.Deb Roy submitted that the action taken was bonafide in the interest of the administration. The issue raised herein is not the question of bonafide, but the issue pertains to the legitimacy of the denovo enquiry on a matter which was already enquired into. The discretion is vested on the Disciplinary Authority to initiate a departmental proceeding on good and sufficient reasons. Admittedly the department initiated the proceeding to enquire into the alleged misconduct. The Disciplinary Rules, more particularly CCS and CCA Rules provide for conduct such Disciplinary Proceeding. Provisions for imposing a major penalty is provided in Rule 14 under the said rules. After completion of enquiry the Enquiry Officer is required to submit the report to the Disciplinary Authority alongwith the records submitted report on assessment of the material on records and findings to the charges. The Disciplinary Authority likewise, is entrusted by the Rule 15 to take action on the Enquiry Report. Sub-rule 1 of the Rules provides that the Disciplinary Authority, if it is not itself the inquiring authority may, for reasons to be recorded by it in writing, remit the case to the inquiring authority

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14

for further inquiry and report and the inquiry shall thereupon proceed to hold the further inquiry according to the provisions of Rule 14, as far as may be. The Sub-rule 2 provides that the Disciplinary Authority shall, if it disagrees with the findings of the inquiring authority on any article of charge, record its reasons for such disagreement and record its own findings on such charge if the evidence record is sufficient for the purpose.

did not act as per Rule 15. In the fresh memorandum no reasons was indicated as to why S.D.E. (Admn) did not agree with the findings and recommendation of the Enquiry Report. No other materials are also discernible as to in Yesses the said decision. The discretion of the Disciplinary Authority is not absolute, or unfettered. Guidelines are explicit in Sub-rule (2) of Rule 15 enabling the Disciplinary Authority to differ with the findings of the inquiry authority on any article of charge only on recording its reasons for such disagreement and not otherwise. Any other methodology is forbidden. The impugned action of the respondents to initiate denovo enquiry on the same charges against which the applicant was excherated, cannot be sustainable in law.

Accordingly, the memorandum dated 11.8.2000 and the consequent decisions taken thereafter are set aside and the respondents are directed to take action on the Enquiry Report dated 19.5.2000/12.6.2000 submitted by Mr. S. S. Sikidar, Enquiry Officer and pass

necessary order as per law.

With this, the application is allowed.

There shall, however, be no order as to costs.

(K.K.SHARMA)
ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY) VICE CHAIRMAN

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गुण्यास्य स्थाप्त Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH GUWAHATI.

0.A. No. 96/\_\_/2000

Shri Nripen Deka

- Vs.

Union of India & Ors.

## INDE X

Particulars

1. Application under
Section 19 of the CAT
Act.

2. Verification

3. Annexure - A

4. Annexure - B

5. Annexure - C

6. Annexure - D

7. Annexure - E

8.

Annexure

Filed by

Page

Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH GUWAHATI.

> An application under Section 19 of the Central Administrative Tribunal Act 1985.

Date of filing :

Registration NO. 901/2000

Signature

REGISTRAR

- 1. Particulars of the Applicant
- : (i) Shri Nripen Deka,

  Telegraph man (0)

  office of the Chief

  Telegraph office,

  Guwahati Branch.

  Guwahati.
- 1.(a) Particulars of the : (i) The Union of India, respondents represented by the
  - (i) The Union of India, represented by the Chief General Manager, Assam Telegraph Circle, Guwahati.
  - (ii) The Divisional Engineer,
    C.T.O., Guwahati.
  - (b) Address for service : of notices

As above.

(c) Particulars of the order against which this application has been made.

Office Memorandum No.

DE/CTO/DISC/ ND/2000-2001/
05, dtd. \$ 11/8/2000
issued by Respondent
No. 2 for holding
denovo Enquiry against
the applicant.

2. Jurisdiction of the Tribunal The applicant declares that the subject matter

of this application is within the jurisdiction of this Tribunal.

- 3. Limitation: The applicant further declares that the application is within the limitation prescribed by Section 21 of the CAT Act 1985.
- 4. Facts of the: (i) The applicant is working as

  telegraph man in the Central

  Telegraph office Branch Guwahati.

  Panbazar. Guwahati. He is a

  confirmed employee of the

  Telegraph Department.
- (ii) In the year 1999, a departmental enquiry was started against the applicant and a chargesheet vide Memo NO. PF/D-82/99-2000, dtd. 30-7-99 was issued by Sub-Divisional Engineer (G). One Inquiring Officer, namely, Shri S.K. Sikidar was appointed as an Enquiring officer vide Memo NO. P.F./D-82/99-2000, dtd. 31-8-99 and Shri J.N. Dutta, TEO (TG) -IV), CTO, Guwahati was appointed as Presenting Officer. In the begining of the enquiry, the applicant submitted regarding the power of an officer who was lower in rank and was simply looked after the duties of the disciplinary authority. This issue was not settled and the Enquiry

started. It was also submitted by the applicant with regard to the appointment of the Presenting Officer that the applicant having submitted several allegations against the presenting Officer, his appointment as P.O. may prejudice the interest of the applicant.

Copies of the representation submitted by the applicant in these respect are annexed hereto and marked as ANNEXURE - A, A<sub>1</sub> to this application.

- the applicant. The allegation centered round non-delivery of a telegram bearing NO. 117/24th through T.I.-117.

  Although the said telegram was shown as delivered in fact, the same was not delivered and was found lying was in due point on 30.3-99, accordingly, the Memorendum was issued alleging violation of rule 3(i)(ii) and (iii) of CCS,CCA Conduct Rules, 1964, and accordingly an enquiry was held under Rule 14 (2) of CCS,CCA Rules, 1965.
- That the applicant even after submission of his primary

  Primary/objection perticipated in the proceeding and hearing took place on 30-12-99. The same P.O. produced all the documents enlisted in Annexures 3 of the Chargesheet issued. It is stated here that although the P.O. submitted

only 6 of them were exhibited. 2 state witnesses out of three mentioned in annexure -4 of the chargesheet were examined and they were cross examined by the applicant. At the close of the enquiry, the Enquiring officer submitted his report on 12.6.2000. In the report, the E.O. before discussion of \$\alpha\$ evidence of the witness and the defence observed:

• ..... As per rule 14(3) of CCS-CCA Rules, 1965, Annexure-1 shall drop with the substance of the imputation of mis-conduct or misbehaviour in 2 definit and distrinct articles of charge. In the Chargesheet in question, two articles were mentioned: article 1 in annexure-1 and article 2 in Annexure-2. It is not clear whether there were 31 charges against 3 undelivered telegrammes or two charges as mentioned in Annexure-2 or charge framed in article 1 without mentioning the provisions followed by the SPS which was mentioned in Annexure 2. Further, there was is no rule like CCS(CCA) Conduct Rules as mentioned in Chargesheet instead of CCS (Conduct Rules) 1964 which is the serious lapse in framing chargesheet."

Thereafter, the nquiry started Officer started discussion of the evidence of the witnessess and held:

" .... In departmental enquiry standard of proof required is that all pre-ponderance of probabilities and not proved beyond reasonably doubt. In the instant case the probabilities are not feasible. Further officer performing current duties of a post cannot exercise statutory powers under the rules in cases which cannot brook delay issuance of chargesheet is a statutory powers and could not be done after join of competent authority."

In conclusion after asserting of the details of the evident and relevant circumstances, the undersigned is of the opinion that charge sheet framed against Shri Nripen Deka are not proved. Rather, due charges are framed without/care and attention. Hence, the charge may finally be exonerated from the charges.

A copy of the Enquiry report is annexed hereto and marked as Annexure-B to this application.

w) The report of the Enquiry officer being submitted. It was written to the Disciplinery authory by the SDE(Admn), CTO, Guwahati stating that he was not aggreeing with the report of the Enquiry Officer which was defective and he was also observed that the SPS who got punishment under Rule 14 case. The relevant records and the Enquiry report was sent to the Disciplinery authority, the Respondent No. 2.

A copy of the said letter is annexed herewith and marked as Annexu e-C to this application.

issued to applicant vide Memo NO. DE/CTO/Disc/ND/2000-2001/05, dtd. 11-8-2000 holding a denova inquiry against the applicant on the same charges on which the enquiry has been held.

A copy of the said charge sheet is annexed hereto and marked Annexure D to this application.

(VII) Thereafter enquiry officer and Presenting officer were appointed on 13-9-2000. This time, both the Enqiry Officer and Presenting Officer have been changed.

A copy of the said order is annexed hereto and marked as Annexure-E to this application.

VIII) That the applicatin has submitted a representation objecting to the hold a fresh enquiry against the same charges which could not be proved once in duly conducted enquiry. But the Respondent

authority with a vious view and against the provisions of law is contemplating the denova enquiry in order to impose punishment on the applicant. The applicant filed a representation stating, inter alia, that the denova enquiry contemplated against the applicant was not permissible under the law and he requested the authority to abide by the report of the Enquiry officer who conducted the enquiry and submitted the report earlier. To this representation, the reply of the disciplinery authority was that since the earlier memorendum dated 30.7-99 has been cancelled in the interest of justice and there is no bar in holding a fresh enquiry.

A copy of the said letter is annexed hereto and marked as Annexure-F to this application.

## REMEDIES EXHAUSTED:

The applicant filed representation before the authority which was not considered according to law.

## MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE THE COURT:

6. The applicant has not filed any case in any court in connection with this matter.

Contd....

## RELIEF SOUGHT:

7. The denova proceeding contemplated against the applicant vide Memo NO. DE/CTO/DISC/ 2000-2001/05, dtd. 11-8-2000 be set aside and quashed.

### INTERIM ORDER:

The applicant further prays that pending disposal of this application, the proceeding contemplated against the applicant may kindly be stayed.

#### LEGAL GROUND:

9. The applicatn submits that charge sheet was issued against the applicant on the nasis of certain allegation and edpartmental enquiry was duly conducted by appointed Enquiry Officer and Presenting Officer. The Enquiry Officer conducted enquiry according to the law and submitted his report arrived at a definite conclution that charges against the applicant were not proved and thereafter he recommended that the applicant be exonerated against this deninite finding and rejecting the report of the Enquiry Officer. A Fresh Enquiry has been ordered in accordance with the violation of the rules.

Contd....

### PARTICULARS OF IPO:

9. No. of IPO: 2G 58 2934 57. 26.9. 2000.

Name of Post Office: Guwahati

Name of post office at: Guwahati

which payable

#### 10. List of Annexures:

A, and  $A_1$ : letter dated 17/12/99 and 27.12/99

B : Enquiry report

C: Letter NO. P.F./D-82/200 2001/01 dated 28-7-2000 issued by SDE(Admn)

Memo NO. DE/CTO/DISC/ND/2000-2001/05
dtd. 11/8/2000.

E: Letter NO. DE/CTO/DISC/ND/2000-2001/ 08, dtd. 13/9/2000

F : Letter NO. DE/CTO/DISC/ND/2000-2001/ 06, dtd. 12/9/2000.

Contd....

## VERIFICATION

I Shri Nripen Deka, agad about years, Telegraph-man CTO, Guwahati, the applicant abovenamed do hereby verify that the statements made in paragraph/, 2, 3, 4(i, 11, 11, 11, 11, 11, 11) are true to my knowledge and those made in paragraph ((v, v, v, v, v)) being matters of records are true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this application on this the 25 September, 2000 at Guwahati.

Nrupen Daka SIGNATURE. To Sri S.K. Sickdar Inquiry officer 0/0 the DE M/W (Survey) Gandbibasto Foad, Silpukburi, Guwahati-781003

Patca at Guwahati the 27.12.99

Sub: Issuance of chargesbeet by JTO(T)
Sri C.h.Chakravarty who is looking
after the duties of SDF(G) of CTO
Ouwahata.

Most respectfully I like to draw your kind attention that Sri C.R.Chakravarty of SDE(G)
CTO Guwahati conducted an prelimanary inquiry against me for alleged disciplinary matters. The said prelimanary inquiry was conducted behind my back and while I submitted my reply it was stated to me that such an enquiry was conducted. Lastly a chargesheet has been issued to me vide his letter No. PF/D-82.../99-2000 dtd./30.07.99 under Rule-14.

In this connection it is stated that rules do not permit for issuance of chargesbeet by an officer who is looking after the current duties in a higher post Para, (1) of G.I.M.B.A.O.M.No.F.7/14/61-Est s(A) atd the 24th January 1963.

In view of the above. I approbe in that the above charge sheet issued by Sri Chakraverty is not valled. It is further stated that there is standing annity between myself and the said officer.

In view of the above, I request you to examined the matter and pass accountry order in this respect according to the law.

With Thanks.

Yours Faithfully

(N.Deka)
Tele an CTO Guyabat

fre and

Annex- A

To Tue SDE (Adrm) 0/0 the CS/CTO Guynbatl

Unted at Guvabati tho 17.12.99

Sub: - Appointment of presenting officer in respect of inquiry being conducted under rule-14 of CCS(CCS) rules 1965 against Sri N.Doka T/Man(0) CTO Guwabati.

.Sir, I have the honour to draw your kind attention to the following facts-

- That, it is learnt that Sri J.N.Dutta Sr. TOA (TG)-IV of CTO Guwahati has been appointed presenting officer in respect of the inquiry under rule-14 of CCS(CCA) rules 1965 against mo.
- That, I have lodged several complaints against ₽. Sri J.N.Dutta regarding his involvement in stealing the engine of Ambassador car No.AS-O1-A-8609 on 20.6.99, ho taking liquiro inside toe office, taking a Telephone connection in the name of his late father against freedom fighter quata on priority tasis by submitting false information etc etc.
- As I have obstructed him and complaint against bim for his illegal activities in the department, better--ness grows between Srl J.W.Dutta and myself and we are now enomy to onch other.
- That , Sri J. N. Dutta is actively involved against me in this case from the very beginning.
  - That sir, morever , he is my beteerest union rival.
- It is only Sri J. N. Dutta who managed to get the charge abeet issued against me.

In view of the above Sri J.N. Dutta Sr TOA(TG)-IV may not perhaps to the presenting officer in the inquiry against me.

I therefore, fervently request your judicious goodself to change Sri J.N.Dutta from the presenting officer to ensure importial conduct of the enquiry and oblige.

With Toanks,

Yourd Antthfully

(N.Doka) Tolegrapu 'an(u)

Cro Guwahnti Copy to:-1. Ort S.K. Sickdar Inquiry officer 0/0 the Dif Ww (Survey) Guwahati reference to his 'ster No. 10/6 h/1/99 ata. 10.13.99

Yours Polithfully

(H. Doka) T/Ann(A) C'EO Guynbat1

## INQUIRY REPORT

NO.IO/GH/1/99

12.06.2500

Dated at Guwahatl the 19-05-2000>

PRESENT

Sri. S.K.Sikider Inquiry Officer S.D.E. O/o DET M/W(Survey) Guwahati-3. Srl J.N.Dutta,Sr.TOA(TG)-IV

Presenting Officer

O/o DET(CTO),Guwaliati-1 None

Defence Assistant

(The SPS himself gave the defence)

DISCIPLINARY PROCEEDING UNDER RULE-14 OF CCS(CCA) RULES 1965 AGAINST SRI NRIPENDRA DEKA, TELEGRAPH MAN, CTO, GUWAHATI

The aforesaid Suspected Public Servant Sh. Nripendra Deka, Telegraph man(norein after referred to as SPS) was charge sheeted vide memo no. PF/D-82/99-2000 dtd. 30-7-1999 lesued by Bub Divisional Engineer (C), (O/o DET(CTO), Guwahati(Herein after referred to as Disciplinary authority.) The under signed was appointed as inquiry officer vide Disciplinary Authority MEMO NO.PF/d-82/98-2000 dtd.31-08-99. Similarly Srl J.N. Dutta, Sr. TOA (TO)-IV, CTO, GH vide Disciplinary Memo No. PF/D-82/99-2000 dated 31/8/99, was appointed as presenting officer (hereinafter referred/o.s P.O) to present the case in support of the charges before the inquiry officer on behalf of the Disciplinary authority. The SPS had not taken the help of any defence assistant for the case.

Before I proceed with the case I may mention that the SPS has submitted a letter before starting of preliminary hearing power of the Disciplinary authority to issue the charge sheet who is looking after the current duties in a higher post. However the Issue will be discussed at the

The sitting started with its preliminary Hearing on 27/12/99 when the SPS categorically defined the charges as alleged in the chargesheet against him and preferred personal hearing in the Gase. Consequence upon this the P.O. was directed to proceed with the presentation of the Gase against the SPS. The P.O. was also directed to got examined and included all the documentary evidences as mentioned in Annaxure III of the charge shoot in quention by the EPS. Simultaneously, the EPS was directed to submit a list of documents if any required by him for his defence. He was further directed to submit a list list of defence witness, if any, which he wanted to produce before the enquiry in support of his defence. The SPS inspected the listed documents on 27/12/99. On completion of these for malities the Regular Hearing staged.

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During regular houring in 30/12/99 the P.O. adduced mi all the documents as enlisted in Annaxuro III of the charge sheet insued to and all such documents have been taken on records as state lixibit as under:

- 1. S.Exibit O1(A) Office mame dtd 30/3/99 from SDE (G)
- 2. S.Exibit 02 (B) Office memo dtd 15/4/99 from SDE (G)
- 3. S.Ext. 03 TI-117 dtd, 24/3/99
- 4. S.Ext.C4 TI-117 dtd.30/3/99
- 5. S.Ext.O5 TI-117 dtd.8/4/99
- 6. S.Ext.06 TI-117 dtd.12/4/99
- 7. 5.Ext.07 Report of TI(T) atd 30/3/99
- 8. S.Ext.08 Report of TO(T) dtd.12/4/99

Although P.O. submitted 15 nos of documents at the time of Proliminary Hearing anly six of them are taken as state exibit on the basis of the list/documents mentioned in the charge sheet issued to the SPS.

In course of regular Hearing, the P.O. also could adduce only two state witnesses out of three witness as mentioned in Annexure IV of the charge sheet in support of the charge against the SPS. Who were examined by P.O. and cross-examined by SPS. They are as under:

Conted ---3/-

- 3

s.W.I - Sri D.R.Boro, T/Inspector, C.T.O., GH 2. S.W.2 - Sri Pathik Chandra Nath, Telegraphman, CTO, GHY

which allowed by the Inquiry Authority as under:

1. DiW.-1. Md. Khamlr All , TAO (TG) CTO , Q1

At the end of oral hearing both the parties were directed to submit their respective briefs within stipulated time. The presecution brief of P.O. received on 19/4/2000 the defence brief of the SPS deted 20/4/2000 received on 21/4/2000.

Thus all the decumentary evidences adduced and submissions made were thoroughly examined. At the same time both the parties (i.e. prosecution and defence) were given full and reasonable opportunities which they availed to the best of their satisfactions there was no complaint from either side in this regard.

The following article of charge ving were framed against the SP: as contained in ANNEXURE I and II of the charge sheet.

## ANNEXURE - I

Again said Nripendra Deka was entrusted to deliver

----on 12/4/99.

#### WHIEXURE - II

## Articlo - II

That Sri Nripendra Daka ---- on 30/3/99

Again on 8/4/99 while Sri Deka was performing 14-21 duty-

-- sumbering '5 on 12/4/99.

Conted------/---/-

(i) (ii) (iii) of CCS(CCA) conduct Hules 1964.

On the language used in article of charges mentioned in Annexure I and II to be memorandum of charges Sri Nripendra Deka has been charged with offences that he was entrusted to deliver tolegram bearing no 117/24, 187/8 and 188/8 on different occasions but did not deliver the telegram to the party though it was shown delivered thus violated the departmental provisions. It is needless to stress that charge are serious. In this context, I as inquiry officer shall duty band to discuss hereunder the submission of both presecution and defence to bring truth in open.

## Discussion :

The crux of the charges against the SPS was that he did not deliver three telegrams on different date to the addressess even though he had shown it that he had delivered the talegrams in question for this act ha had been charged with violation of male 1(1) (1) (11) (111) of the CCI (CCA) conduct Bules 1904.

The plea of dri beka was total denial and complete rejection of the charges against him. Now it is to be examined how for the presecution has been able to sustain the charges and how for the SPS has been able to refute and demolish the charges against him.

Defore proceeding for detailed discussions on the evidences witnesses of both prosecution and defence it is necessary to mention the procedural lacuna in the charge sheet. As per Rule 14(3) of CCS(CCA) Rules 1965, Annexure I shall drawn up with the substance of the imputation of misconduct or misbehaviour into definite and distict articles of charge. In the charge sheet in question two articles were mentioned article—1 in Annexure I and article—II in Annexure II. It is not clear whether there are three different the organ against three undeliverd tologram or two charges as mentioned in two annexure or charge framed in actuals I without mentioning the

Conted--- 5/-

---- 5 ----

provisions violated by the SPS which was montioned in Annaxure II. Further there is no rule like CCi(CCA) conduct Rule as mentioned in charge sheet instead of CCS (conduct) Rules 1964, which is a serieur lapse in framming charge sheet.

The main witness of the proscution Sri D.R.Boro in roply to examination - in - chief by P.O. said that he had found the talgram in question i.e. no 117/24 in just like dustbin outside the office on 30/3/99 and other two talgram i.e. 187/8 and 188/8 in out turn Box on 12/4/99. On both occasion Sri D.R. Boro found the talegram undelivered and he arranged the delivery of those telegram through T/Man no. 36 in delivery of 117/24 and through T/Man no.20 the other two telegrams. The state witness 38-2 in his deposition has not given any point in favour of the state rather his remark on P.O. question that "when Mr Boro has joined as T/T during early 1999 there was some problem regarding delivery of messages "is not clearly giving the answer of the problem rather it is pointing something else i.e. the sitution at that time was created.

During cross -examination of SW-1 (Sri D.R. Bore) in a pointed question of defence "Rule says that non-delivery messages to be delivered along with the messanger who failed to give the delivery ". The SW-1 replied that as records were with him, he could verify without the concerned messanger. The reply was quite improper as on this verification Rule 14 Charge sheet was issued to the SPS. Hence it was necessary on the part of the official who made the preliminary equiry to abide by the appropriate rules co that there should not be any doubt at any point of time that the action were vindictive and charges framed are not vegue.

SW-1 in his reply to examination -in- chief and cross examination mentioned that telegram no. 117/24 he found it out side office and other two telegram no. 187/8 and 188/8 he found in out turn box. On both occasion he himself found the undefivered

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telegram and out turn box is kept in let floor altached to IR section under the control of SDE (IR). It is not understood why Srl D.R.Boro T/r had gond upstair and opend this out turn box without the purmission of the incharge of out turn box . It seems that it was known to SW-1 that two undelivered telegram word available in out turn box.

If we take it that the SPS has not made the delivery and given false signature in TI slip even than it cannot be believed that a man of general prudence would drop the messages in out office Yout turn box so that he might be caught.

Forther there was no complain from any of the three parties nor statement of any addressee had been procured during varification which is also raising doubt against validity of Training the charges .

On 27/12/99 during proliminary inquiry p.O. presented photo copy of the telegram no 187/6 and 188/8. The undersign as I.O. asked for the original copy and gave P.O. leave for collection of the original copy . P.O. came buck after some time and produce the same photo copy with a certificate inscribed in it on back date is not proper and this creats obstruction to accortain truth.

The defence witness DW -1 who was working in file section testied that out turn bux was by the wide of his mest which was opened by peon during the parion. In answer to uxamination - in - chief question " whether TI can give complain to SDE (G) without informing SDE (In) " , he mentioned that . This is gross wrong done . The fur-mulity is not observed.

The defence was given reasonable apportunity to refute, examine or rebut every point relied against him. The standard of proof required in a departmental enquiry differs materially from the standardard of proof required in criminal

contad---7/-

departmental enquiry standard of proof required is that  $T_{I1}$ proponderance of probabilities and not proof beyond Of rossonable doubt. In the instant case the probabilities are not visible. Further officer performing content falice of a part carnel represent statistics provers under the renter in easer which is some of in the conchision after ascertaining all the details of the event and relavant circumstances the undersign is of the opinion that charges framed against spi N.Doka are not proved . Rather charges are framed without due card and allontion . Honce the charged official may be exemprated

Enclosu:-

- List of exibits produced by P.O. 2,
- Deposition of prosocution witness 3.
- Deposition of defence witness 1.
- Written briot by P.O. and Sps
- Application of Sps 5.
- Daily order shoot.
- All the other stockements submitted during inquiry

Tallila no

S.K. SIKIDARI) Inquiry

Officer, Sub-Divisional Engineer Telecom. Microwave Survey Guwahati-3.



कौर7/Corr-7

मारतीय दुर्शंचार/DBPARTMENT OF TELECOMMUNICATIONS कार्याजय/Offica of the

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The Divisional Enginner cum - Disciplanary Authority CTO/GH

PF-d/82/2000-2001/01

Sub:- Reports of I.O. in respect'
of Rule 14 case framed against Sri Nripundra Deko 7/Han, CTO/GH

Sir,

With reference to the above. I beg to state that the final reports of Inquiry officer is received by the u/s and the fallowing charved in a favour of myself are the report is produced below for favour of your transmitted and a produced below for favour of your transmitted and a large of the produced below for favour of your transmitted and a large of the produced below for favour of your transmitted and a large of the produced below for favour of your transmitted and a large of the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and the produced below for favour of your transmitted and your tran information and necessary action at your and pleasure

- I om not agreed with the report of 1.0. on the mann in defective in my opinion.
- (2) In my opinion, the SPS should get punishment

The whole case along with relevant documents and 1.0 s report are sent herewith for your further necessry action.

Enc:- As stated obove.

(J.M. Bosumotory) SDE (Admn), CTO/GH

Annex-2 22

No. DE/CTO/DISC/ND/2000-2001/05

Government of India
Ministry of Communications
Department of Telecommunications
Office of the Divisional Engineer's
Central Telegraph Office, Panbazr,
Guwahati-781001.

Date: - 11-08-2000

#### MEMORANDUM.

The undersigned proposes to hold an inquiry against Shri Nripendra Deka, Telegraph Man, CTO, Guwahati messanger No. 20 under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure-I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure-II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure-III and IV).

- (2) Shri Nripendra Deka is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.
- (3) Ho is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.
- (4) Shri Nripendra Deka is further informed that if he does not submit his written statement of defence on or before the date specified in para. 2 ah s. or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the CCS (CCA) Rules, 1965 or the orders/directions issued in pursuance of the gald Rule, the inquiring authority may hold the inquiry against him ex-parts.
- of the Central Civil Services (Conduct) Rules, 1964 under which no deverament servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri Nripendra Deka is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the C.C.S. (Conduct) Rules, 1964.
- (6) The receipt of the Memorandum may be acknowledged.

(D.K.Nath)
Divisional Engineer,
Central Telegraph Office,
Guwahati-781001.

To

Shri Nripendra Deka, T/Man, Central Telegraph Office, Panbazar, Guwahati-781001.

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#### ANNEXURE-I

Statement of Article of charge framed against Shri Nripendra Deka, T/Man, CTO, Guwahati.

#### Article-I

That the said Shri Nripendra Deka (Messenger No. 20) while functioning as T/Man in CTO, Guwahati on 24-03-99 was issued a 'C' telegram bearing No. 117/24 vide TI-117 dated 24-03-99 for delivery to the addressee. Shri Nripendra Deka did not deliver the said telegram on that date to the addressee but submitted the concerned TI-117 with a the addressee but submitted the concerned TI-117 with a fake receipt signature of the addressee and thus violated Rule 3(1)(1), (ii) & (iii) of CCS (Conduct) Rules, 1964.

#### Article-II

Again the said Shri Nripendra Deka (Messenger No.20) while functioning as T/Man in CTO, Guwahati on 08-04-99 was issued 2(two) Nos. of 'C' telegrams bearing No.187/8, and 188/8 for delivery to the addressess vido TI+117 dated 06-04-99. Shri Nripendra Deka did not actually deliver these 2 telegrams but submitted the relevant TI-117 with take acknowledgements as if the telegrams were delivered to the addressess by him on that date and thus violated Rule. 3(1)(1),(11) & (111) of CCS (Conduct) Rules, 1964.

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N. U.O.

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#### ANNEXURE-II

Atatement of imputation of misconduct or misbehaviour in support of the articles of charge framed against Shri Wripendra Daka, Telegraph Man, CTO, Gundhati.

#### Articlo-I

That Shri Nripendra Deka (Messenger No. 20) while functioning as T/Man on 24-03-99 was entrusted to deliver the 'C' telegram bearing No.117/24 along with 2 other telegrams through TI-117 dated 24-03-99. The said Shri Nripendra Doka submitted the TI-117 dated 24-03-99 on the same date with on illegible receipt signature against that very telegram No.117/24. Astonishingly after 6 (six) days i.e. on 30-03-99, that very particular telegram was found lying in the D.O: Buetion of CTO, Unwahati by Shri D.R.Boro, Town Inspectors The matter han then brought to the knowledge of S.D.B. (C), CTO, Guwahati by the T.I. who then arranged to deliver the Telegram No. 117/24 through another T/Han named Shri Phatik Ch. Nath (Messenger No. 36) on 30-03-99 vide TI-117 dated 30-03-99. As such it is evident that the said Shri Bripendre Doke did' not actually deliver the telegram No. 117/24 and submitted the relevant TI-117 with a take receipt signature on 24-03-99 Shri Nripendra beka either negligently and carelessely lost the telegram No. 117/24 while it was in his custody or he deliberately misplaced the that very telegram with an illmotive and mainfide intension.

Thus the said Shri Bripendra Deka, T/Han has shown gross negligance in duty, lack of integrity and most careless shout his responsibilities. He adopted malafide means to decise public integest and furnished fake document to the department which are totally unbacoming from the part of a governe ment servant and thus violated the provisions of Rule 3(1)(1)(1) 4 (111) of GGS (Conduc., Rules, 1964.

#### Article-II

That the said Shri Wripendra Deka (Messenger No. 20) while functioning as T/Man in CTO, Guwahati on 08-04-99 was alloted at 1725 hrs. to deliver 2 Nos. of \*C\* telegrams bearing No. 187/8 & 188/8 vide Ti-117 dated 08-04-99. Shri Nripendra Doka re-submitted the relevant TI-117 at 2030 hru. on the same day with some illegible receipt signatures as a token of delivery of the said telegrams to the parties. But surprisingly after 4 (four) days 1.0. on 12-04-99, both the telegrams No. 187/8 & 188/8 were found lasice the Cutturn Box of the I/R Section of Cro, Guwahati by the Town Inspector Shri p.R. Boro. The matter being brought in the knowledge of SDE (G), CTO, Cuwahati on that date, arrangement was made to deliver these's telegrams by another T/Man named Shri|Dwijen Borah (Messenger No.5), T/Man, CTO, Guwahati dide TI-117 dated 12-04-99. There fore, it is crystal clear that the said Shri Nripendra Deka, T/Man did not actually deliver the above montioned 2 telegrams on 08-04-99 and adopted ndopted fraudulent proofs of delivery. proceedure to fill up the TI-117 It is also evident that Shri Nripendra Deka, T/Man Olther carologoely lost the 2 telegrams while it w in his custody or he deliberately misplaced the said telegra-...rep a mulafide intension. Moreover, Shri Nripen ra Deka furnishod a falso statement in reply of SDE(O), CTO, Guvahati letter No. TD-121/Ex-Memo/99-00/15 dated 15-04-99 vide his letter dated 16-04-99 stating that he delivered the said 2 telegrams to the addressees on the same date.

id years.

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NO.DCO(E)20/78/Vol.IV/ --Fhone. 302121 (h 7128 011.Supdt:526954' . भारा। सरकार 0361-947396 GOVERNMENT OF INDIA गृष्ट्र मंधाक्रय MINISTRY OF ECME AFFAIRS/GRUIA MANTRALAYA कार्यात्रय समाम वनगमना निरेशक C) FICE OF THE DIRECTOR OF CENSUS OPERATIONS, ASSAM ति। पृष्टः रोह, तमुनारा, पुनाहाते-781007 G. II. ROAD, ULUDARI, GUWAHATI-781007

> विश्वक क्याहाटी Duted Ouwshall the 18th Aug!/2000

## ORDEN

Shri Rup Kumar Das son of Shri Bipin Das of Chaibari village under Patacharkuchi police station, Barpeta is hereby appointed on a purely temporary basis to the post of Chowkider in the office of the Director of Consus Operations, Assam, Guwahatti. in the scale of pay Rs. 2550-55-2660-60-3200/- p.m. plus other allowances as admissible under Central Govt. rules as ammended from time to time for a period upto 28.2.2001 or until further

The appointment is subject to receipt of satisfactory order whichever is earlier. PVR and production of Medical fitness certificate from the

The above temporary appointment is made against the appropriate authority. resultant vacancy occurred against the purely temporary posts sanctioned for 2001 Census. The sanction for the temporary posts will be discontinued and the incumbent have to be terminated oven bufore the explry of the term without notice and assigning any. reason thereof and the Govt. would have no liability thoreafter. If the agree to the above terms and conditions he may join immediately.

> CENSUS OPERATIONS ASSTY. ULASCICA OF ASSAM II GUWAHATI.

Memo No.DCU(E)20/78/Vol.IV/7/29-33 Date: 18/8/2000 1. The Pay & Accounts Officer (Consus), AGCH & M.

Dutiding, Hew Delhi-2. The A.U.C.C. (DLO).

The Estt. Branch. 4. The Accounts Branch. 5. Shri Rup Kumar Das, Vill. Chaibari, Patacharkuchi, Dist. Barpeta.

> printed on of Census Bh TAJIANUD I MADON

Thus the said Shri Nripendra Deka, T/Man has shown lack of integrity, gross negligence in duty, deliberate fabrication of official records. He adopted from detailed means to deceive public interest and furnished false statement to the department which are totally unbecoming from the part of a government servant and thus he violated the provisions of Rule 3(1)(i),(ii) & (iii) of C.C.S. (Conduct) Rules, 1964.

#### ANNEXURE-III

List of documents by which the articles of charge framed against Shri Nripendra Deka, T/Man, CTO, Guwahati are proposed to be sustained.

- (@1) TI-117 dated 24-03-99.
- (02) Report of Shri D.R.Boro, Town Inspector, CTO, Guwahati dated 30-03-99.
- (03) TI-117 dated 30-03-99.
- (04) Letter No.TD-121/X-Memo/98-99/11 dated 30-03-99 of SDE(G),CTO,Guwahati addresed to Shri Nripendra Deka,T/Man.

(05) Letter No. TD-121/Ex-Memo/99-00/ dated 20-04-99 of SDE(G), CTO, Guwahati addressed to Shri D.R.Boro, Town Inspector.

- (06) Report of Shri D.R.Boro, Town Inspector dated 29-04-99 addressed to SDE(G), CTO, Guwahati.
- (07) TI-117 dated 08-04-90.
- (08) Report of Shri D.R.Boro, Town Inspector CTO, Guwahati dated 12-04-99 addressed to SDE(G), CTO, Guwahati.
- (09) TI-117 dated 12-04-99.
- (10) Letter No. 121/Ex-Memo/99-00/15 dated 15-04-99 of SDE(G).CTO, Guwahati addressed to Shri Nripendra Deku, T/Man.
- (11) Letter dated 16-04-99 of Shri Nripandra Deka, T/Men addressed to SDE (G), CTO, Guwahati.

Relevant to Article-I.

Rolevant to Article-II.

#### ANNEXURE-IV

List of witnesses by whom the articles of charge framed against Shri Nripendra Deka, T/Man, CTO, Guwahati are proposed to be sust ined.

- 1. Shri D.R.Boro, Town Inspector, CTC, Guwaheti.
- 2. " Phatik Ch. Nath, T/M: 0.36), CTO, Guwahati.
- 3. " Dwijen Borah, T/Man (No. CTO, Guwahati.

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Nol DE/CTO/DISC/ND/2000-2001/08

Government of India Ministry of Communications, Office of the Divisional Engineer, Central Telegraph Office, Guwahati-781001.

Place:-Guwuhati

Dated 13-09-2000.

#### ORDER

WHEREAS an inquiry under Rule 14 of the Central Civil Bervices (Classification, Control and Appeal) Rules, 1965 is being held against Shri Nripendra Deka, Telegraphman, CTO, Guwahati.

AND WHEREAS the undersigned considers that a Runna Presenting Officer should be appointed to present on behalf of the undersigned the case in support of the articles of charge.

NOW, THEREFORE, the undersigned in exercise of the powers conferred by sub-rule (2) (C) of Rule 14 of the said rules, hereby appoints that thanker Chandra Das, BDE (Reott.), O/O the CONT, Assam Circle, Guwahati as the Presenting Officer.

( p.K.Hath)
Divisional Engineer,
Central Telegraph Office,
Guadhati-781001.

#### Copy tos-

- 1) Shri Shankar Chandra Das, SDE (Rectt), O/O the COMT, Assam Circle, Guwahati-7 (Presenting Officer) with copies of necessary documents.
- 2) Shri Nripendra Deka, T/Man , CTO, Guwahati.
- 3) Shri A.B. Saran, OSD (DI), E.R., Patha (Inquiry Officer)
- 4) The D.G.M. (Admn), O/O the CGMT, Assam Circle, Guwahati for information please.

Divisional Engineer, Central Telegraph Office, Guwahati-781001.

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Government of India Department of Telecommunications, Office of the Divisional Engineer, CTO, Guwahati-1.

No. DE/CTO/DISC/ND/2000-2001/06

Dated at Guwahati, the 12-09-2000.

To

Shri Nripendra Deka, T/Man, Central Telegraph Office, Panbazar, Guwahati-781001.

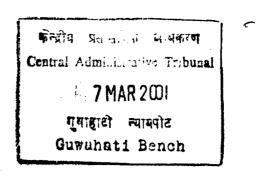
In response to this office memorandum No. DE/CTO plsc/ND/2000-2001/05 dated 11-08-2000 you prayed vide your application dated 21-08-2000 for allowing another 10 (Ten) days time (beyond the normal time limit of 10 days) for submission of statement of defence.

As it has already passed 20 days after issue of aforesaid memorandum and no statement of defence is received from you, it is presumed that you have nothing, to say against the charges brought against you vide the aforesaid memorandum and thus it will be treated that you have not submitted any statement of defence.

Regarding the letter No. nil dated nil signed by you addressed to Divisional Engineer, Central Telegraph. Office, Guwahati, it is stated that the urguements mentioned in the said letter have got no weightage as the earlier memorandum dated 30-07-99 issued by S.D.E.(G), CTO, Guwahati has been cancelled in the interest of justice. As such your request in the conclusion of your letter can not be acceded to.

( DikiNath )

Divisional Engineer Central Telegraph Office, Guwahat1-781001.



(A. DEB ROY)
Sr C C C.
A. T. Corrective Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUNAHATI BENCH ::: GUNAHATI.

O.A. NO. 301/2000 .

Shri Nripen Deka

- VS-

Union of India and others.

- AND -

## IN THE MATTER OF :

Written Statement submitted by the Respondents in 0.A. No. 301/2000.

The respondents beg to submit on brief hostory of the case before submitting para-wise written statement which be treated as a part of written statement.

#### BRIEF HISTORY OF THE CASE:

A charge sheet under Rule 14 of CCS (CCA), Rules, 1965 was issued against Sri Nripendra Deka, Telegraphman, C.T.O. Guwahati vide No. PF/D-82/99-2000 dated 30-07-99 by the SDE(G), C.T.O. Guwahati. Shri S.K. Sikidar, SDE (M/W) Survey, Guwahati-3 and Shri J.N. Dutta, Chief SS(O), CTO, Guwahati were appointed as Inquiry Officer and presenting Officer respectively for the purpose of inquiry into the charges brought in the said charge sheet.

Contd.....

On receipt of the inquiry report, the SDE (Admn). CTO, Guwahati (erstwhile post of SDE(G) forwarded the all relevant papers of the said case to the D.E., CTO, Guwahati (competent disciplinary authority for major penalty) with his comment for further necessary action and orders.

Thereafter, the D.E. CTO, Guwahati, on through though the examination of all papers/records of the proceedings issued a an order for cancellation of the said charge sheet and all follow up action on it proposing for issue of a fresh charge sheet appropriate to the nature of charges in the interest of justice.

Accordingly fresh charge sheet was issued vide No. DE/CTO/Disc/ND/2000-2001/05 dated 11-08-2000 by the D.E. CTO, Guwahati against Shri Nripendra Deka. An Inquiry Authority and a Presenting Officer have also been appointed afresh to inquire into the charges.

#### NOTES:

An authority who is empowered to impose any major or any minor penalty on an official is called Disciplinary Authority. There is no bar to issue a charge sheet under Rule 14 (meant for major penalty) by a disciplinary authority who is empowered to impose only minor penalty on an official. As such, SDE(G) in looking after capacity can issue charge sheet under Rule 14 against a telegraphman.

Contd.....

- D.E., CTO, Guwahati is the competent authority to issue order for major penalty under Rule 14 and as such, the case with all relevant records was forwarded by the SDE (ADMN) for further necessary action.
- the findings of an inquiry report or otherwise after thorough and careful examination. The competent authority may also cancel/drop a charge sheet/proceedings at any stage in the interest of justice and he may also issue a fresh charge sheet if considered necessary in the particular circumstances in the interest of justice.

#### PARA-WISE COMMENT

- 1. That with regard to paras 1, 1(a), (b), (c), Para-2, Para-3, Para-4(i) the respondents beg to offer no comments.
- That with regard to para 4(ii), the respondents beg to state that it is correct that the charge sheet was issued by SDE(G), CTO, Guwahati. Shri S.K. Sikidar, SDE(M/W) Survey, Guwahati-3 was appointed as Inquiry Officer and Shri J.N. Dutta, Chief SS(O), CTO, Guwahati was appointed as Presenting Officer.

Through the officer who issued the charge sheet was looking after the job of SDE(G), he is competent to issue the charge sheet as per Departmental rule. Issue of charge - sheet and issue of penalty order are two different things.

The appointment of Shri J.N. Dutta as P.O. is not at all against the rule as envisaged in CCS(CCA) Rules 1965.

- That with regard to para 4(iii) the respondents beg to offer no comment.
- 4. That with regard to para 4(iv) the respondents beg to state that the contents of the para relates to charge sheet No. PF/D-82/99-2000 dated 30.07.99 which was subsequently cancelled by the D.E., CTO, Guwahati No. DE/CTO/Disc/ND/2000-2001/04 dated 31.07.2000 and as such it has got no weightage.

Copy of letter dated 31.7.2000 is enclosed as Annexure -  $R_1$ .

- 4. That with regard to para 4(v), the respondents beg to offer no comment.
- 5. That with regard to para 4(vi) the Respondents beg to state that the issue of charge sheet and denovo inquiry was needed in the interest of justice.
- 6. That with regard to para 4(vii) the respondents beg to state that the appointment of Inquiry Officer and P.O. afresh is a quite justified and as per rule.
- 7. That with regard to para 4(viii) the respondents beg to offer no comment.
- B. That with regard to para 5, the respondents they have beg to state that it not agreed. The applicant has got the scope of furnishing his statement of defence before the Inquiry affirm Authority in the proceedings of denovo inquiry. The applicant is also liable to get all respondents

reasonable opportunities from the independent inquiry
authority. Moreover, in all such cases of disciplinary
a delinquent
cases, an accused official have the right of appeal to
the Appellate Authority even after issue of any punishment
order by a disciplinary authority.

 $\mathcal{P}_{n_{1},n_{2}}$ 

- 8. That with regard to paras 6 and 7 the respondents beg to offer no comments.
- 9. That with regard to para 8 the respondents beg to state that the proceedings not to be stayed as the proposed inquiry is meant to find the truth in the interest of justice.
- 10. That with regard to para 9 the respondents beg to state that the Disciplinary Authority is the right person to examine a report of an Inquiring Authority whether it is appropriate or otherwise.

An Inquiring Authority is to comment only whether the charges are proved or not, but the Inquiry Officer can not recommend exoneration or any punishment to be imposed in a Inquiry Report.

11. That with regard to paras 9 and 10 the respondents beg to offer no comment.

## $\underline{\mathtt{V}} \ \underline{\mathtt{E}} \ \underline{\mathtt{R}} \ \underline{\mathtt{I}} \ \underline{\mathtt{F}} \ \underline{\mathtt{I}} \ \underline{\mathtt{C}} \ \underline{\mathtt{A}} \ \underline{\mathtt{T}} \ \underline{\mathtt{I}} \ \underline{\mathtt{O}} \ \underline{\mathtt{N}} -$

I, Shri Ganesh Chandra Sarema
being authorised do here by solemnly declare that the
statement made in this written statement are true to my
knowledge, believe and information and I have not suppressed any material fact.

and I sign this verification on this 19th day of December, 2000. February, 2001.

Declarant.

No. DE/CTO/Disc/ND/2000-2001/U

Government of India, Department of Telecommunications Office of the Divisional Engineer Central Telegraph Office, Panbang Guwahati-781001.

Dated at Guwahati, the 31-07-2000.

## ORDER.

WHEREAS, a charge sheet was issued against Shri fire Nripendra Deka, Telegraph Man, CTO, Guwahati vide SDE (G), CTO Guwahati No. PF/D-82/99-2000 dated 30-07-99 proposing to hold an enquiry under Rule 14 of CCS(CCA) Rules/1965.

AND WHEREAS, Shri S.K.Sikidar, SDE (M/W) Survey, 0/0 Divisional Engineer, M/W Survey, Guwahati-3 was appointed Inquiring Authority vide SDE(G), CTO, Guwahati No. PR/D-87 99-2000/1 dated 31-08-99 to inquire into the charges of above mentioned charge sheet.

AND WHEREAS, the reports with all relevant papers of the aforesaid case have been forwarded to the undersigned vide SDE (Admn), CTO, Guwahati No. PF-d/82/2000-2001/01 dH 28-07-2000 for taking necessary action on the basis of reports and records of the case.

NOW, on scrutiny and careful examination of the aforsaid charge sheet, inquiry report and all relevant papers it is found that there is some flaw and inherent defect framing the charge sheet as well as there are procedural mistakes through out the whole process of inquiry conducted by the Inquiring Authority.

NOW, considering the circumstances of the case and the interest of justice, the undersigned as Disciplinary Authority cancels the aforesaid original charge sheet thereby dropps all the followup proceeding on it with intention to issue a subsequent charge sheet appropriate to the nature of the charges as envisaged vide D.G. Per letter No.114/324/78-DISC.II dated 5th July, 1979.

> (D.K. Nath Bh Divisional Engineer, Central Telegraph Office; Guwahati-781001.

#### Copy to 17

1. Shri Nripendra Deka, T/Man, CTO, Guwahati along with 9 copy of inquiry report & a copy of report of SDE()

2) The S.D.E. (Admn), CTO, Guwahati.

3) Shri S.K.Sikidar, SDE (M/W) Survey (Inquiring Authority O/O the D.E., (M/W) Survey, Guwahati-3.

4) The S.D.E. (Vig), O/O the G.M. Telecom, KTD, Guwahati. 7

The D.E. (Admn), 0/0 the G.M. Telecom, KTD, Guwahati-7.

(D.K. Nath 3 isional Divisional Engineer, Central Telegraph Office; Guwahati-781001.